

**SHRI SAMAR MUKHERJEE** The CRP is used against us only and not to control riots

**SHRI K C PANT** He made a surprising allegation that the riots had taken place with the connivance of the Centre. It is an amazing statement. It is an irresponsible statement. I would strongly protest against such statements which only tend to exacerbate the feelings that already exist in that area.

**SHRI SAMAR MUKHERJEE** That is because there is a general movement against the high prices of foodgrains.

**SHRI JYOTIRMOY BOSU** (Diamond Harbour) I had given notices about two things.

श्री अटल बिहारी वाजपेयी : मंत्री महोदय ने पार्लियामटरी डेलीगेशन के वार में कुछ नहीं कहा है। वह कह रहे हैं कि आसाम में स्थिति शान्त है। मੈम्बरों के वहाँ जान में स्थिति और भी शान्त हो जायगी, बिगड़गी नहीं।

**SHRI SAMAR GUHA** That has been the demand of the whole House.

**MR SPEAKER** The hon. Minister had made it very clear.

श्री समर गुहा जब एक मੈम्बर का वहाँ भेजा जा रहा है, तो क्या पार्लियामट के मੈम्बरों को कलेक्टिवली नहीं भेजा जा सकता है। यह सारे आपोजीशन की डिमांड है।

**MR. SPEAKER** Usually, we allow only half an hour for the calling attention notice, and we sometimes take it up to 45 minutes. But today it has taken more than 1½ hours. This is the third time in this week that the calling attention notice has taken up so much time.

**SHRI JYOTIRMOY BOSU** Since the hon. Prime Minister is here, she may make a statement about the feasibility of sending an MP's delegation to Assam. We have been asking for it for a very long time. You could help us in this regard.

13.35 hrs.

#### RF PROCEEDINGS OF THE HOUSE

**SHRI JYOTIRMOY BOSU** (Diamond Harbour) I had written to you about two things. May I read out? I *suo motu* wish to say the following which I had written to you immediately.

**MR SPEAKER** That is already expunged. Where does his *suo motu* come in now?

**SHRI JYOTIRMOY BOSU** I do not want to offend Shri Raj Bahadur and I do not want that he should be left hurt. So I only want to say that I have my regards for him and I do not wish to hurt him at all. He is a good man, there is no difficulty in saying that personally, he is a good man.

**MR SPEAKER** One thing is there that that is already expunged. All that he can safely do now is not to offend him in future.

**SHRI JYOTIRMOY BOSU** All right, Sir.

But unfortunately I have another unpleasant task and that is in regard to the privilege motion about the four motions that I had moved in this House in this session. That has to be taken up. That is a very unpleasant task. Shri Raj Bahadur had in his speech said—I am told that you, Sir, have already heard the tape record and it says that he said—that Shri Jyotirmoy Bosu had moved four motions in this session. That is number one. Number two on top of this the record was altered—I would not use the word 'tampering' just now. There are two things. There is a clear case of privilege. Now I seek your permission to allow me to raise this question of breach of privilege.

SHRI S. A. SHAMIM (Srinagar):  
Against his respected friend, Shri Raj  
Bahadur.

MR. SPEAKER: No, no. I saw the record. Normally we have the proceedings. I shall make the position very clear. The proceedings are taken from the Reporters' copy. In this case in what had appeared in the proceedings coming from the Reporters' copy, I do not think in between there is any tampering. The tape-recording is there. I think in this case Shri Jyotirmoy Bosu is correct there (*Interruptions*).

AN HON. MEMBER: Privilege comes.

MR. SPEAKER: The tape-recording is there. The Minister explained it (*Interruptions*).

SHRI JYOTIRMOY BOSU: It is a question of privilege.

MR. SPEAKER: No question of privilege. Sometimes, when all of you are speaking, the Reporter takes it wrong. Tampering comes in if there is some change in between. Sometimes, when all of you are speaking, the Reporters do not catch it. In that case, we leave it to the Members to correct. They can correct it. In this case, somehow, unfortunately, it happened. I have laid the position as it is before you. I request that this may be dropped.

SOME HON. MEMBERS: Yes, yes.

SHRI JYOTIRMOY BOSU: As per your desire that it should be dropped, and since you have made the position clear that he had said it, which was incorrectly put in the proceedings, I drop it on your request.

But I wish Shri Raj Bahadur... (*Interruptions*).

SHRI S. M. BANERJEE (Kanpur):  
What about my privilege motion against  
Shri S. N. Mishra? (*Interruptions*).

MR. SPEAKER: I have got it. I am waiting for the member. You mean that matter about the Balayogi?

SHRI S. M. BANERJEE: Yes.

MR. SPEAKER: It is with me. It is there. I will discuss with him.

There was also a case, similar to this recording. Some similar sounding words somehow are mistyped (*Interruptions*). You are interested in keeping it alive.

SHRI S. M. BANERJEE: Kindly allow me to make a submission.

MR. SPEAKER: You see me later on.

SHRI S. M. BANERJEE: He may not attend the House (*Interruptions*). I have a document which is addressed to the Prime Minister, copies of which have been distributed, in which my leader, Shri Indrajit Gupta, has been attacked.

MR. SPEAKER: I will ask both of you to see me in my Chamber.

A similar mistake happened yesterday, to which reference was made by Shri Kachwai. It is a similar mistake of translation. They thought this *Nivesh* was another Bill. But it was some translation of that.

SHRI S. M. BANERJEE: I rise on a point of order. The House cannot be misled like this. It was no question of translation. This is the letter:

"My dear Mrs. Gandhi. I learnt this afternoon...."

MR. SPEAKER: No, no. Unless I call you... (*Interruptions*). Are you listening to me? So long as I am on my legs, nothing else will go on record.

SHRI S. M. BANERJEE: Do I take it that the privilege motion has been refused?

MR. SPEAKER: I will explain to you and then refuse it.

SHRI S. M. BANERJEE: When will you explain it?

MR. SPEAKER: I will explain it to you and if you are not convinced then I will think about it. There is nothing in that but I thought it must be brought to your notice. (*Interruptions*). Order. order.

SHRI S. M. BANERJEE: Sir, let the whole thing be laid on the Table of the House. (*Interruptions*). I let me lay it

MR. SPEAKER: Order, please. You are not called by me. Nothing will go on record.

SHRI S. M. BANERJEE: Kindly allow me to say that whatever Mr. Shambu Nath Misra is circulating. \* \*

MR. SPEAKER: Order, order. Please do not use such words.

SHRI K. S. CHAVDA: Sir, regarding the reply of the Deputy Minister of Foreign Trade with regard to my letter to you, of the 18th December, I wish to say that this reply says that the Prime Minister's Secretariat as well as the Foreign Trade Ministry have received no complaint, but there is the original copy of the paper... (*Interruptions*).

MR. SPEAKER: Please send it to me. You write to me. Do not bring it here so abruptly.

SHRI K. S. CHAVDA: What should I do?

MR. SPEAKER: I have said that you may send it to me. Whatever is your comment, send it to me. (*Interruptions*).

SHRI K. N. TIWARI (Bettiah): Sir, is it proper? I am referring to what Mr. Banerjee said. Is it permissible? \*\*

MR. SPEAKER: I have not allowed him. I told him that so long as I am here standing, he cannot speak like that. (*Interruptions*)

Order, order Mr. Shastri,

SHRI S. M. BANERJEE: Why don't you allow me to read the whole thing.

MR. SPEAKER: I am not allowing.

SHRI S. M. BANERJEE. Why? It is a privilege motion.

MR. SPEAKER: I have not allowed your privilege motion. It is no privilege motion. You want to know why. This is not a privilege motion.

SHRI S. M. BANERJEE: Why should the leader of that party only be the leader? The leader of my party also is a leader.

SHRI S. A. SHAMIM: Even I am a leader of a party! (*Interruptions*).

SHRI S. M. BANERJEE: Today you may laugh it out. But the question is more serious. (*Interruptions*).

MR. SPEAKER: You are disturbing the House. I have not called you. I have not allowed it.

SHRI S. M. BANERJEE: I am not disturbing. (*Interruptions*).

SHRI INDRAJIT GUPTA (Alipore): Sir, may I seek one guidance from you? Am I to take it from your observation—I do not want to bring in any personal element into this—that it is open to any Member of this House to multiply and circulate a document containing palpable falsehood against another Member and there is no remedy for it? That is all I want to know from you. You tell us there is no remedy here; we know how to deal with such people elsewhere. (*Interruptions*).

AN HON. MEMBER: We also know how to deal with you all.

SHRI INDRAJIT GUPTA: These devotees of the Balyogi \* \* (*Interruptions*).

SHRI S. M. BANERJEE: \*\*

श्री रामाबतार शास्त्री (पटना) : मैं यह निवेदन कर रहा था कि पूरे हिन्दुस्तान के लगभग 30 हजार स्टेशन मास्टर और प्रमिटेड स्टेशन मास्टर असहयोग आन्दोलन कर रहे हैं। 16 दिसम्बर से तो मैं चाहूंगा कि उस के बारे में उप-रेल मंत्री जो यहाँ मौजूद है, वह एक ब्यान दें, उन से बातें करे। उन का टैन प्वाइंट डिमांड है और मेरे पास कलकत्ते से चिट्ठी आई है कि ए. आई. सी. के नुमाइदे उन को वहाँ जा जा कर टेरराइज कर रहे हैं और उन के आन्दोलन करने में दिक्कत पैदा कर रहे हैं। तो इस के बारे में वह एक ब्यान दें कि उन की मांग क्या है? सरकार की नीति क्या है और उस का हल वह कैसे निकालना चाहते हैं?

SOME HON. MEMBERS rose . . .  
(Interruptions).

MR. SPEAKER: All of you please sit down; you are speaking without my permission.

SHRI SAMAR GUHA (Contd.): That word\*\* should not be there.

MR. SPEAKER: It will not be there.

SHRI S. M. BANERJEE: I withdraw that word\*\* let only the other remain.

SHRI JYOTIRMOY BOSU: I wrote to you about the Metro Goldwyn Meyer employees. There has been a conspiracy between one set of Indians and another set of Americans....

MR. SPEAKER: By writing you do not get my permission.

SHRI JYOTIRMOY BOSU: ....@

MR. SPEAKER: I have not allowed you; it will not go on record. There is

no provision in the Rule that I should allow anything to come in this House at any time. You should come through proper channel.

SHRI JYOTIRMOY BOSU: May I make one submission taking only half a minute? I wrote to you.

MR. SPEAKER: No, I have not called you.

13.46 hrs.

#### PAPERS LAID ON THE TABLE

ANNUAL ACCOUNT OF MORMUGAO PORT TRUST FOR 1970-71 AND AUDIT REPORT THEREON

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): I beg to lay on the Table a copy of the Annual Account, (Hindi and English versions) of the Mormugao Port Trust for the year 1970-71 and the Audit Report thereon under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in Library. See No LT-4104/72]. ANNUAL REPORT OF COAL MINES LABOUR WELFARE ORGANISATION

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR REHABILITATION (SHRI BALGOVIND VERMA): On behalf of Shri R. K. Khadilkar, I beg to lay on the Table a copy of the Annual Report (Hindi and English version) on the activities of the Coal Mines Labour Welfare Organisation, for the year 1970-71. [Placed in Library. See No LT-4105/72].

REVIEW AND ANNUAL REPORT OF HINDUSTAN STEEL LIMITED, RANCHI

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Hindustan Steel Limited, Ranchi, for the year 1971-72.

\*\*Expunged as ordered by the Chair.

@Not recorded.